श्री बेवेन सेन (आसनसोल) : अध्यक्ष महोदय, यू० के० सरकार की नीति में जो तब्दीलियां हो रही हैं उनके फलस्वरूप दक्षिण अफ्रीका को प्रोत्साहन दिया जा रहा है। इसका मतलब सिर्फ यही नहीं कि रेसिस्ट साउथ अफ्रीका की सरकार और रेसिस्ट रोडेशिया की सरकार को प्रोत्साहन दिया जा रहा है बल्कि मैं समझता हूं इसके अन्दरूनी हालात बहुत गम्भीर है क्योंकि ब्रिटिश सरकार चाहती है कि किसी ढंग से, किसी बहाने से हमारे इंडियन ओशन में प्रवेश करे। अभी दक्षिण अफ्रीका की सरकार की सहायता से वे इंडियन ओशन में आना चाहते हैं और इंडियन ओशन में भी आने का उनका एक मतलब है। यू० के० की जो कंजर्वेटिव गवर्नमेन्ट है वह यह समझती है कि लेबर गवर्नमेन्ट ने हिन्दुस्तान को जो आजादी दी वह एक गलती की थी। मैं उस दिन बिटिश पार्लमेन्ट में मौजूद था, मैंने डिबेट देखी थी और चर्चिल का भाषण भी सुना था। कंजर्वेटिव पार्टी के दिल में दुख है और वह चाहती है कि इंडिया को वापिस ले। इंडियन ओशन में उनके आने का उद्देश्य यही है कि फिर आकर साजिश करें और जो उनकी इम्पोरियलिज्म खत्म हो गई है उसको पुनर्जीवित करें। यही उनका असल मतलब है और अगर यह उनका असल मतलब माना जाये तो फिर इन्डिया की सरकार की तरफ से क्या कार्यवाही होनी जाहिए इसको रोकने के लिए ? मैं समझता हूँ ब्रिटिश सरकार की इस पालिसी से समूची दुनियां में क्राइसिस पैदा होने वाली है। कंजर्वेटिव पार्टी चाहती है कि फिर से उनकी इम्पीरियलिज्म और कैप्टेलिज्म का दबदबा बढ़ जाये ; तो यह समस्या हम लोगों के सामने आ गई है। इसलिए मैं कहता हूं कि इंडियन गवर्नमेन्ट को जो स्टेप्स लेने हैं वह स्टेप्स बहुत गहरे होने चाहिए। मै पूछना चाहता हूँ क्या सरकार यह विचार कर रही है कि इंगलैंड के साथ इम्पोर्ट-एक्सपोर्ट का बायकाट कर दिया जाये, वह पालिसी जोकि आजादी के संग्राम में रही थी ? हम देखते हैं कि हमारे देश का एक्सपोर्ट दूसरी जगहों पर चला जा रहा है, इंगलैंड के साथ वह ज्यादा नही है और इसी तरह से इंगलैंड के साथ इम्पोर्ट भी घट रहा है। सरकार को चाहिए कि इस पालिसी को आगे बढ़ाये और उनके साथ इम्पोर्ट-एक्सपोर्ट का बायकाट करें।

दूसरी बात यह कही जाती है कि लुसाका में मीटिंग होगी तो हम लोग इम्पोर्ट एक्सपोर्ट करने और कामनवेल्थ छोड़ने का प्रस्ताव लेकर के लुसाका में जायें तो उससे एशियाई और अफ्रीकी मुल्कों में इंडिया के प्रति ज्यादा विश्वास पैदा हो सकेगा।

SHRI SWARAN SINGH : With regard to the first part where he said that the British Government might be dreaming of regaining their Empire. I would dismiss that as a myth. I do not think they can be so unrealisti and cut off from world trends as to imagine that any people, much less the vast n umber of people in India, who are wedded to freedom, can be coerced into an arrangement where another imperial or colonial power can be established. This is something which must be rejected and should not even be entertained. How can such a thing happen ?

With regard to the general attitude to be adopted, he has repeated the suggestion made by other Hon. members. I have already said we are in touch with other Commonwealth Countries. We will see what is the best way in which we can mount pressure. I do not think cutting off of economic relations can be the best form of putting that pressure.

12.46 hrs.

Re. FOUNDATION STONE LAYING CEREMONY OF SANSADIYA SOUDHA

MR. SPEAKER : May I request all members to make it a point to attend

this evening's function when the President is laying the foundation stone of the Parliament House Annexe at 6.30 P.M ? As decided by the General Purposes Committee, the building will be named Sansadiya Soudha. For this pupose, we will have to adjourn a little early, at 5. 30 P.M. If you like.

SHRI RANGA (Srirakulam) : Let it be at 5. P. M.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : Either we adjourn at 5 P.M. or we continue to sit till 6 P.M. because we can then go direct from here to the function.

Mr. SPEAKER : The moment we adjourn and go home, there may be many attractions there and many members may be absent. It is much better that we adjourn and straightway go there.

SHRI RANGA: It is difficult for us soon after the House adjourns to go there. We cannot even get taxis here. So let us adjourn at 5 O'clock.

Mr. SPEAKER: All right. We will adjourn at 5 O'clock. But all members will kindly make it a point to be present. It is their own House.

12.48 hrs.

PAPERS LAID ON THE TABLE

Audit Report (Commercial) 1970

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : On behalf of SHRI Y. B. CHAVAN, I beg to lay on the table-a copy of the Audit Report (Commercial), 1970—Parts I and II, under article 151 (1) of the Constitution. [*Placed in Library. See No. LT*—3810/70]

Notification under Coal Mines (Conservation and Safety) Act.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MIN. S AND METALS. (SHRI NITI RAJ SINGH CHAUDHARY): I beg to lay on the table-a copy of Notifiication No. S. O. 1810 published in Gazette of India dated the 23rd May, 1970, exempting raw coal despatched to washeries in India, for the purpose of benefication for the levy of the duty of excise, under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act 1952. [*Placed in Library See No. LT*—3811/70]

Notification under Customs Act, IFC Act etc.

SHRI VIDYA CHARAN SHUKLA : I beg to lay on the Table—

(1) A copy of the Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1032 in Gazette of India dated the 11th July, 1970, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act. 1944. [*Placed In Library. See No. LT*—3812/70]

(2) A copy of the Notification No. 2/70 (Hindi and English versions) published In Gazette of India dated the 23rd may, 1970 containing amendments to the Industrial Finance Corporation of India Employees' Provident Fund Regulations, under Sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [*Placed in Library. See No. LT*—3813/70

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

(i) G.S.R. 972 published in Gazette of India dated the 27th June, 1970 together with an explanatory memorandum.